

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 2
CP (IB) No. 45/Chd/Hry/2021**

**Under Sections 7 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

IDBI Bank Ltd.

...Petitioner-Financial Creditor

Vs.

A2Z Infra

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Baldev Singh Badhran, Advocate for the petitioner.

Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocate
for the respondent-corporate debtor.

Compliance of last order dated 18.07.2022 has not been made by learned counsel for the petitioner. The same be made at least one week before the next date of hearing. If one-time settlement is not finalized by the petitioner then learned counsel for the respondent is directed to file reply at least one week before the next date of hearing with copy in advance to the counsel opposite and rejoinder thereto, if any, be filed within two weeks thereafter, with a copy in advance to the counsel opposite. The matter be listed on 05.12.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 27, 2022
SD